## GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

## **LOK SABHA UNSTARRED QUESTION NO. 2122**TO BE ANSWERED ON THE 15<sup>TH</sup> MARCH, 2022

## INSURANCE COMPANIES UNDER CROP INSURANCE SCHEME

2122. SHRI N. REDDEPPA:
DR. BEESETTI VENKATA SATYAVATHI:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the total number of insurance companies empanelled under the Crop Insurance Scheme for the year 2021-22, especially in Andhra Pradesh;
- (b) the total amount of premium collected by the empanelled insurance companies under the Crop Insurance Scheme for the year 2021-22;
- (c) the total number of farmers provided compensation under the Crop Insurance Scheme as well as the total amount of compensation provided for the year 2021-22, especially in the State of Andhra Pradesh;
- (d) the total number of incidences of delay/nonpayment of compensation to farmers and the details of the defaulter insurance companies for the year 2021-22, especially in Andhra Pradesh; and
- (e) whether the Government has fixed a base compensation level under the Crop Insurance scheme so that all farmers get a guaranteed base amount as compensation to safeguard their interests and if not, the reasons therefor?

## **ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (d) : 19 general insurance companies have been empanelled for implementation of Pradhan Mantri Fasal Bima Yojana (PMFBY) in the country. However, one empanelled company merged with another empanelled insurance company in the year 2021.

Andhra Pradesh Government is not implementing the scheme since Rabi 2019-20. As per data available as on 09.03.2022, a total amount of Rs.3,476 crore has been collected from farmers by the insurance companies as premium during 2021-22 under PMFBY. Part claims of Rs. 4,303 crore have been paid to 74.5 lakh farmer applications for Kharif 2021 season only. Cut-off date for submission of yield data by State Government to insurance companies for calculation of claims for Rabi 2021-22 season is one month from the conduct of Crop Cutting Experiments i.e. by the end of April.

The admissible claims under the PMFBY are generally paid by the concerned insurance companies within two months of completion of Crop Cutting Experiments (CCEs)/harvesting period and one month of notification for invoking the risks/perils of prevented sowing, mid-season adversity and post harvest losses subject to receipt of total share of premium subsidy from concerned Government within time. However, settlement of few claims in some States including Maharashtra and Karnataka got delayed due to reasons like delayed transmission of yield data; late release of their share in premium subsidy, yield related disputes between insurance companies and States, non-receipt of account details of some farmers for transfer of claims to the bank account of eligible farmers and National Electronic Fund Transfer (NEFT) related issues, erroneous/incomplete entry of individual farmers data on National Crop Insurance Portal (NCIP), delay in remittance of farmers share of premium/non-remittance of farmers share of premium to concerned insurance company etc.

This Department is regularly monitoring the implementation of PMFBY including timely settlement of claims through weekly video conference of stakeholders, one to one meetings with insurance companies/States etc. Insurance companies have to pay penal interest @12% per annum to the farmers for the period beyond the stipulated period in the PMFBY Guidelines from the date of receipt of final yield data from the State Government and completion of crop damage survey.

(e): The scheme is mainly implemented on 'Area Approach' basis. Admissible claims are worked out and paid directly to the insured farmer's account by the insurance companies based on the yield data, per unit area, furnished to the insurance company by the concerned State Government and claim calculation formula envisaged in the Operational Guidelines of the scheme on receipt of State Government's requisite share in premium subsidy. However, losses due to localized risks of hailstorm, landslide, inundation, cloud burst & natural fire and post-harvest losses due to cyclone, cyclonic/unseasonal rains & hailstorms are calculated on individual insured farm basis. These claims are assessed by a joint committee comprising representatives of State Government and concerned insurance company.

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